Ministry of Urban Development, under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:—

- G.S.R. 758 (E), dated the 29th October, 2014, publishing the Chennai Metro Railway (Carriage and Ticket) Rules, 2014, along with Explanatory Notes.
- (2) G.S.R. 759 (E), dated the 29th October, 2014, publishing the Chennai Metro Railway (Notices of Accidents and Inquiries thereto) Rules, 2014, along with Explanatory Notes.
- (3) G.S.R. 760 (E), dated the 29th October, 2014, publishing the Chennai Metro Railway (Procedure of Claims) Rules, 2014, along with Explanatory Notes.
- (4) G.S.R. 761 (E), dated the 29th October, 2014, publishing the Chennai Metro Railway (Procedure for Investigation of Misbehavior or Incapacity of the Claims Commissioner) Rules, 2014, along with Explanatory Notes. [Placed in Library. See No. L.T. 1156/16/14]
- (5) S.O. 2924 (E), dated the 17th November, 2014, assigning additional charge of the post of Claims Commissioner to Shri Satish Chandra, General Manager (Legal), Delhi Metro Rail Corporation Limited.

[Placed in Library. See No. L.T. 1155/16/14]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (i) (a) Annual Report and Accounts of the Bangalore Metro Rail Corporation Limited (BMRCL), Bangalore, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 1158/16/14]
  - (ii) (a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 1157/16/14]

## Report of NCSC on Reservation in Judiciary, New Delhi and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सापंला)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

- (1) A copy each (in English and Hindi) of the following papers, under clause(6) of Article 338 of the Constitution of India:—
  - (a) Report of the National Commission for Scheduled Castes (NCSC) on Reservation in Judiciary, New Delhi.

[Placed in Library. See No. L.T. 1066/16/14]

- (b) Explanatory Memorandum on the above Report of the National Commission for Scheduled Castes (NCSC).
- (2) Statement (in English and Hindi) giving reasons for the delay in laying of the papers mentioned at (1) above.

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

SHRI BHUPINDER SINGH (Odisha): Sir, I present the Two Hundred Fiftythird Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on "The Wild Life (Protection) Amendment Bill, 2013".

## **REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE**

SHRI SHANTARAM NAIK (Goa): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2014-15):-

- (i) Seventh Report on 'Duty Drawback Scheme' relating to the Ministry of Finance;
- (ii) Eighth Report on 'Water Pollution in India' relating to the Ministry of Environment and Forest;
- (iii) Ninth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixty-fourth Report (Fifteenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2010-11)'; and
- (iv) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighty-seventh Report (Fifteenth Lok Sabha) on 'Tax Administration' relating to the Ministry of Finance.